

27,01.2005

Hon'ble Mr. Justice P. Shanmugam, V.C.  
Hon'ble Mr. D. R. Tiwari, A.M.

Shri I.P. Singh counsel for the applicant.

Shri Saurabh Srivastava brief holder of Shri Saumitra  
Singh counsel for the respondents.

It is submitted by the applicant that  
applications have been served but no objection have  
been filed so far. Considering the facts and  
circumstances of the case, applications are ordered.

On merits the D.A. is taken up for hearing. After  
hearing counsel for the applicant and learned standing  
counsel for the respondents, we find that the  
application has become infructuous for the reasons  
that the applicant has already been ~~satisfied by the~~  
~~paid the~~ <sup>Hence</sup> amount claimed. The D.A. is dismissed  
having become infructuous. No costs.

*D.R.T.*  
A.M.

*P.S.*  
V.C.

shukla/-